

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1592  
TO BE ANSWERED ON 27.11.2019**

**ASSETS OF INDIAN RAILWAYS**

**1592. SHRIMATI PRATIMA MONDAL:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Government has been leased out some of the assets of Indian Railways taking into consideration all the assets;**
- (b) if so, the reasons behind such action and the revenue earned through it; and**
- (c) if not, whether there are any future plan of doing so?**

**ANSWER**

**MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY  
(SHRI PIYUSH GOYAL)**

**(a) to (c): A statement is laid on the Table of the House.**

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 1592 BY SHRIMATI PRATIMA MONDAL TO BE ANSWERED IN LOK SABHA ON 27.11.2019 REGARDING ASSETS OF INDIAN RAILWAYS**

**(a) to (c): Railway land and Rolling stock are significant tangible assets of Indian Railways which are leased out for generating revenues for the Government.**

**As on 31.03.2019, the total land available with the Indian Railways is 4.78 lakh hectares out of which 0.51 lakh hectare (approximately) land is vacant. This vacant land is mostly in the form of narrow strips along tracks and utilized for servicing and maintenance of track, bridges and other infrastructure. The vacant land is also utilized for execution of various infrastructural projects for meeting future growth needs of Railways which include projects like doubling/tripling and traffic facilities works, etc. The revenue earned through leasing of land for building, other purposes and property development of land and air space for the year 2018-19 and 2019-20 (upto Sept - 2019) is as under:**

**(₹ in Crore)**

<b>Year</b>	<b>Land Leased out for Building Purpose</b>	<b>Land Leased out for other purpose</b>	<b>Property Development of Land/Air space</b>
<b>2018-19</b>	<b>12.87</b>	<b>781.45</b>	<b>18.18</b>
<b>2019-20 (upto Sept - 2019)</b>	<b>6.04</b>	<b>503.47</b>	<b>1.31</b>

**Vacant land which is not required by Railways for its immediate operational use is also utilized to generate revenue through commercial**

**development on long term lease basis by Rail Land Development Authority (RLDA), wherever feasible. RLDA has been entrusted 75 sites measuring 239.52 hectares of land for commercial development as on date. During the year 2019-20 (upto Oct., 2019), RLDA has earned ₹845.94 Cr.**

**With a view to maximize utilization of un-utilized/under-utilized parcel space in Brake Vans (SLRs) of various Mail/Express trains, scheme for leasing SLRs for parcel traffic was introduced by Ministry of Railways in November, 1991. Presently, the scheme is governed by 'Comprehensive Parcel Leasing Policy' (CPLP). Similarly, entire parcel capacity in full rake comprising of Parcel vans are leased out to the Private operator (registered leaseholders) by inviting bids through tenders between specific originating-destination stations. Presently, the scheme is governed by Policy for leasing of 'Parcel Cargo Express Trains (PCET)'. Revenue earned through leasing of parcel space under the 'CPLP' and 'PCET' policy, during the fiscal year 2018-19 is ₹645.22 Cr.**

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